

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India Code (Insolvency Regulation Process For Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF**MAYLARI AGRO PRODUCTS LTD****RELEVANT PARTICULARS**

1	Name of the Corporate Debtor	Maylari Agro Products Limited
2	Date of Incorporation of Corporate Debtor	21.06.2016
3	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Bangalore, Karnataka
4	Corporate Identity Number /Limited Liability Identification Number of Corporate Debtor	U15129KA2016PLC094308
5	Address of the Registered Office and Principal Office (if any) Of Corporate Debtor	SB/168 Ground floor 3rd cross Peenya Industrial area, near Maini company, Peenya 1st stage Bangalore KA 560058 IN
6	Insolvency Commencement Date in Respect of Corporate Debtor	8 th March 2021 (As per order of NCLT dated 8 th March , 2021 in Company Petition no CP (IB) No 02/BB/2020 received on 11 th March 2021)
7	Estimated Date of Closure of Insolvency Resolution Process	3 rd Sept 2021 (180 days from the Insolvency Commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	S. Viswanathan Practicing Chartered Accountant and Insolvency Professional Registration No: IBBI/IPA-001/IP-P00538/2017-2018/10963
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 10, 6 A Cross, Ramaswamy Palya, Vignana Nagar, Bangalore – 560037 e-mail id: vish.ramanan@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Lorven Co Works, 7 KHB Colony, 7 th Block, Koramangala, Bangalore – 560095; Email id: cirpmaylari@gmail.com
11	Last Date for Submission of Claims	27 th March 2021

Notice is hereby given that the National Company Law Tribunal ,Bangalore Bench has ordered the commencement of the Corporate Insolvency Resolution Process of Maylari Agro Products Limited vide its order dated 08.03.2021

The Creditors of a Maylari Agro Products Limited are hereby called upon to submit their claims with proof on or before 27th March 2021 to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



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Date:13.03.2021

Place: Bangalore

CA S.Viswanathan

Interim Resolution Professional

In the matter of CIRP of Maylari Agro Products Limited
Regn No: IBBI/IPA-001/IP-P00538/2017-2018/10963